

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 134, 185, 131 and 151 of 2012

Dated : 17th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 134 of 2012

The Bihar Electricity Board ... Appellant(s)

Versus

**Bihar Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Mohit Kr. Shah

Counsel for the Respondent(s): Mr. Lakshman Bhakta (Rep.) for R-1.
Ms. Swapna Seshadri
Mr. Anand K. Ganesan for Consumers

Appeal No. 185 of 2012

The Bihar Electricity Board ... Appellant(s)

Versus

**Bihar Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Mohit Kr. Shah

Counsel for the Respondent(s): Mr. Lakshman Bhakta (Rep.) for R-1.
Ms. Swapna Seshadri
Mr. Anand K. Ganesan for Consumers

Appeal No. 131 of 2012

Bihar Chamber of Commerce ... Appellant(s)

Versus

**Bihar Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant(s): Ms. Swapna Seshadri
Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Mohit Kr. Shah for R.2
Mr. Lakshman Bhakta (Rep.) for BERC

Appeal No. 151 of 2012

The Bihar Electricity Board

... Appellant(s)

Versus

**Bihar Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant(s): Mr. Mohit Kr. Shah

Counsel for the Respondent(s): Mr. Lakshman Bhakta (Rep.) for R-1.
Ms. Swapna Seshadri
Mr. Anand K. Ganesan for Consumers

ORDER

The Deputy Secretary of the Commission is present. He has filed an additional affidavit.

The learned counsel for the Appellant wants some time to get instructions with regard to the contents referred to in the additional affidavit filed by the Commission.

Post the matter on **25.07.2013.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/mk